

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

RA No. 226/93 in
OA No. 1708/92

Date of decision: 22-10-1993

Shri Naubahar ...

Applicant

vs.

Union of India
through the Secretary,
Ministry of Communications,
Dept. of Posts,
New Delhi & ors. ...

Respondents

Coram:

THE HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)
THE HON'BLE MR.S.R.ADIGE, MEMBER(A)

ORDER (IN CIRCULATION)

This is an application seeking the review
of the judgement given by us on 11.5.1993.

2. We have perused the contents of the RA
and we are satisfied that our judgement does not
suffer from any error apparent on the face of
the record. In our judgement we had accepted
the case of the respondents that the petitioner
was appointed as casual Driver of a particular
van which ^{appointment} came to an end upon the transfer of that
van to Tehri Postal Division. The contents in
the OA indicated that the petitioner was not willing
to go to Tehri Postal Division along with the
van and in the circumstances we passed an order
which we thought just and proper.

3. This RA is dismissed summarily.


(S.R. ADIGE)
MEMBER(A)

SNS


(S.K. DHAON)
VICE-CHAIRMAN(J)